

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Bongaigaon

Dated Guwahati, the July, 2022

Sub:- **Prayer for withdrawal of HTC.**

Ref:- Your letter No. DJB.I-6/2022//4263 dated 26.07.2022

Sir,

With reference to the above, I am directed to inform you that, Shri Tarun Dey, Secretary, District Legal Services Authority, Bongaigaon has been allowed to withdraw his prayer for HTC for the current block period 2022-2023, which was already granted by this Hon'ble Court to visit his home town Silchar, as prayed for.

Shri Dey may be informed accordingly.

Thanking you.

Yours faithfully,

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/5440-5443 /A, dated 29/7/22

Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Tarun Dey, Secretary, District Legal Services Authority, Bongaigaon for information with reference to his letter No. DLSA/BGN I-11/2017-22/5526 dated 25.07.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information, with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

29/7/22
REGISTRAR (VIGILANCE)

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